



**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 94/2020
in
O.A. No. 1133/2020
with
M.A. No. 1111/2020**

This the 13th day of August, 2020
(Through Video Conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

B.N. Chawla
Aged about 80 years
S/o Late Sh. Jamni Das Chawla
R/o H.No. 209, Sector-1, Type-III,
Sadiq Nagar, New Delhi
Retired as Sr. Accounts Officer

...Petitioner

(By Advocate: Sh. Sudarshan Rajan)

VERSUS

1. Sh. Rajiv Kumar
Union of India
The Secretary,
Ministry of Finance,
Department of Expenditure
Controller of Accounts
Mahalekha Niyantrak Bhawan
CGO Complex, E-Block, New Delhi

2. Smt. Soma Roy Burman
The Office of Controller General of Accounts
Controller General of Accounts
Mahalekha Niyantrak Bhawan
CGO Complex, E-Block, New Delhi

...Respondents

(By Advocate: Sh. Ravinder Kumar Sharma)



ORDER (Oral)

Hon'ble Mr. Pradeep Kumar, Member (A):

Heard Sh. Sudarshan Rajan, learned counsel for the petitioner and Sh. Ravinder Kumar Sharma, learned counsel for the respondents.

2. At the outset, learned counsel for the petitioner submits that in view of the subsequent orders of the respondents, vide which recoveries have since been stopped and the directions of the Tribunal have effectively been implemented, the CP does not survive. The same is dismissed as such. Notices are discharged.

**(R.N. Singh)
Member (J)**

**(Pradeep Kumar)
Member (A)**

sd/vb/akshaya